

# **Reliance** General Insurance Company Limited

(Registered Office: 3<sup>rd</sup> floor, Maker Chambers IV, Nariman Point, Mumbai – 400 021)

RGICL/HL-GMP/Form 2(a)

# GROUP MEDICLAIM INSURANCE POLICY

# **Proposal form**

## PLEASE ANSWER EVERY QUESTION AND FULLY

- 1. The policy does not commence until the proposal is accepted by the company and full premium is paid by cheque
- 2. Employee's/Member's personal statement form should be completed by each employee/member for himself/herself and his/her eligible family members as per Annexure II

Area	Office	Code/Service	Centre			
nica	Onice	Coucy bervice	Contro			-
Code						
Proko	m / A anni	Name & code		 	Code	
DIOKE	I / Agein	Iname & coue			couc	

Proposer Details

1.	Name of the Proposer		
2.	Customer ID		· · · · · · · · · · · · · · · · · · ·
3.	Address of the Proposer	Plot No/Door No. Road	Building name
		Area City	Pin code
		State Phone No.	
		E-mail Id	
4.	Business of the Proposer		
5.	Whether all eligible employees/members of the group/association/institution/co rporate body are proposed for insurance	Yes/No	
6.	Do you require maternity benefit extension?	Yes/No	
7.	Period of insurance	From	to

7

Sum Insured

(Rs)

Pre-existing

disease/

employee /member with ID/salary roll no.	s/member 's family members to be covered	dependant members to the employee/ member			injury to be excluded under the policy	
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L	l	<u> </u>	<u>L</u>	L	I	I

Domiciliary

hospitalisation

We do hereby declare that the above statements and answers are true and that we have not withheld any information what so ever regarding the Proposal. We agree that this proposal and declaration shall be the basis of the contract between us and Reliance General Insurance Company Ltd. whose Policy for the Insurance proposed is acceptable to us.

Place :

Date :

Signature of the Proposer

# SECTION 41 OF INSURANCE ACT, 1938

No person shall allow or offer to allow either directly or indirectly as an inducement to any person to take out or renew or continue an insurance in respect of any kind of risk relating to lives or property in India, any rebate of whole or part of the commission payable or any rebate of the premium shown on the policy, nor shall any person taking out or renewing or continuing a policy accept any rebate except such rebate as may be allowed in accordance with the published prospectuses or tables of the Insurer.

Any person making default in complying with the provisions of this section shall be punishable with fine, which may extend to Five Hundred Rupees.

The Proposer is known to me/my Agent for \_\_\_\_\_ years, and I recommend acceptance of this proposal.

Place :

Date :

Agent's Signature

Code/Name



Age

/Sex

Relationshi

p of the

dependant

Name of

employee'

employee | s/member |

Names of

the

Annexure VI



# Reliance General Insurance Company Limited (Registered Office: 3<sup>rd</sup> floor, Maker Chambers IV, Nariman Point, Mumbai – 400 021)

# RGICL/HL-GMP/Form 6

## **Group Hospitalisation Insurance**

Premium Schedule

Sum	Domiciliary	Upto	AGE	AGE	AGE	AGE	AGE
Insured	Hospitalisation	AGE45	46-55	56-65	66-70	71-75	75-80
	Limit	(Rs.)	(Rs.)	(Rs.)	(Rs.)	(Rs.)	(Rs.)
15000	3000	175	240	275	310	330	400
20000	4000	225	310	355	395	425	530
25000	5000	280	390	440	495	530	660
30000	6000	300	415	470	525	565	705
35000	7000	320	440	500	560	600	740
40000	8000	445	615	700	780	835	1030
45000	9000	500	690	785	880	940	1150
50000	10000	555	765	870	975	1045	1290
55000	11000	615	845	960	1075	1150	1420
60000	12000	645	885	1010	1130	1210	1490
65000	13000	700	960	1090	1225	1310	1610
70000	14000	755	1035	1175	1315	1410	1750
75000	15000	805	1110	1260	, 1410	1510	1860
80000	16000	860	1185	1345	1505	1615	2000
85000	17000	915	1260	1430	1605	1720	2130
90000	18000	970	1335	1515	1695	1820	2260
95000	19000	1025	1410	1600	1790	1920	2380
100000	20000	1075	1480	1685	1885	2020	2500
105000 to	20000+15% of SI	1075+	1480+	1685+1.6	1885+	2020+2%	2500+2.7%0
150000	over I Lac	1% of SI	1.4%ofSI	%of SI	1.8% of SI	of SI over 1	
		over 1	over 1 Lac	over 1	over 1 Lac	Lac	1Lac
		Lac		Lac	<u>-</u>		
155000 to	27500+15% of SI		2180+1.3	2485+1.5	2785+1.7	3020+1.9%	
200000	over 1.5 Lac	% 0f SI	%of SI	% of SI	% of SI	of SI over	of SI over
		over 1.5	over	over 1.5	over 1.5	1.5Lac	1.5 Lac
		Lac	1.5Lac	Lac	Lac		

Annexure VI



205000 to	35000+10% of SI	2025+	2830+	3235+1.4	3635+	3970+1.8%	5150+2.5%
300000	over 2 Lacs	0.8% of	1.2% of SI	% of SI	1.6% of SI	of SI over 2	of SI over 2
		SI over 2	over 2	over 2	over 2	Lacs	Lacs
		Lacs	Lacs	Lacs	Lacs		
305000 to	35000+10% of SI	2825+0.7	4030+1.1	4635+1.3		5770+1.7%	
500000	over 2 Lacs or	%of SI	% of SI	% of SI	% of SI	of SI over 3	of SI over 3
	Rs50000, whiche	0ver 3	over 3	over 3	over 3	Lacs	Lacs
	ver is lower	Lacs	Lacs	Lacs	Lacs		

Maternity benefits extension

This is an optional cover, which can be obtained on payment of 10% of the total basic premium for all the Insured Persons under the policy. Total basic premium means the total premium computed before applying Group Discount and/or High Claim Ratio Loading, Low Claim Discount and special discount in lieu of agency commission.

Option for Maternity Benefits has to be exercised at the inception of the Policy period and no refund is allowable in case of Insured's cancellation of this option during currency of the policy.

#### Group Discount:

The Group shall fall under any one of the following category:

- Employer employee relationship including dependants of employees
- Pre-identified segments / groups where the premium is to be paid by the State / Central Governments
- Members of Registered Cooperative Societies
- Members of Registered Service Clubs
- Holders of Credit cards of banks, diners / master / visa
- Holders of deposit certificates issued by banks / NBFC's
- Shareholders of banks / public limited companies

Group Discount -

- Group discount is allowed depending on group size as per table given below
- No group discount to be given on anticipated group size
- Group discount to be considered only on actual number of members registered in the Group at the time of taking out the policy

Group Size	Discount %		
101-1000	5		
1001-10,000	7,5		
10,001-50,000	10		

50,001-1,00,000	12.5
1,00,001-2,00,000	15
2,00,001-5,00,000	20
5,00,001-10,00,000	25
Above 10,00,001	30

Discount Percentage for low claim ratio:

Low Claim Ratio Discount at the following scale will be allowed on the total premium at renewal only depending upon the incurred claims ratio for the entire group insured under the Group Medical Insurance Policy for the preceding 3 completed years excluding the year immediately preceding the date of renewal. Where the Group Mediclaim Insurance Policy has not been in force for 3 completed years, such shorter period of completed years excluding the year immediately preceding the date of renewal will be taken into account.

Incurred Claim Ratio under the Group Policy	Discount Percentage (%)
Not exceeding 60 %	5
Not exceeding 50 %	15
Not exceeding 40 %	25
Not exceeding 30 %	35
Not exceeding 25 %	40

Loading Percentage for high claim ratio:

The total Premium payable at renewal of the Group Policy will be loaded at the following scale depending upon the incurred claims ratio for the entire group insured under the Group Medical Insurance Policy for the preceding 3 completed years excluding the year immediately preceding the date of renewal. Where the Group Mediclaim Insurance Policy has not been in force for 3 completed years, such shorter period of completed years excluding the year immediately preceding the date of renewal will be taken into account.

Incurred Claim Ratio under the Group Policy	Loading Percentage (%)		
Between 80 % and 100 %	25		
Between 101 % and 125 %	55		
Between 126 % and 150 %	90		
Between 151 % and 175 %	120		
Between 176 % and 200 %	150		
Over 200 %	Cover to be reviewed		



Incurred claim would mean claims paid plus claims outstanding at the end of the policy period minua the claims outstanding at the beginning of the policy period. In respect of the entire group insured under the policy during the relevant period.

Short period scale:

Period on risk	Rate of premium to be charged
Upto one month	$1/4^{th}$ of the annual rate
Upto three month	1/2th of the annual rate
Upto six months	3/4 <sup>th</sup> of the annual rate
Exceeding six months	Full annual rate

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# Reliance General Insurance Company Limited

(Registered Office: 3<sup>rd</sup> floor, Maker Chambers IV, Nariman Point, Mumbai – 400 021)

### GROUP MEDICLAIM INSURANCE POLICY

- 1. WHEREAS the Insured designated in the Schedule hereto has by a proposal and declaration as stated in the Schedule which shall be the basis of this contract and is deemed to be incorporated herein, has applied to Reliance General Insurance Company Limited (hereinafter called the "Company") for the insurance hereinafter set forth in respect of Employees / Members (including family members) named in the Schedule hereto (hereinafter called the "Insured Person") and has paid premium as consideration for such insurance.
- 1.1 NOW THIS POLICY WITNESSETH that subject to the terms, conditions, exclusions and definitions contained herein or endorsed or otherwise expressed hereon, the Company undertakes that if during the period stated in the Schedule or during the continuance of this policy by renewal any Insured Person shall contract any disease or suffer from any illness (hereinafter called "Disease") or sustain any bodily injury through accident (hereinafter called "Injury") and if such disease or injury shall upon the advice of a duly qualified Medical Practitioner require any such Insured Person, to incur hospitalisation expenses at any Hospital/ Nursing Home in India (hereinafter called "Hospital") as an inpatient or domiciliary hospitalisation expenses in any of the circumstances mentioned hereunder, the Company will pay to the Insured Person the amount of such expenses/charges as would fall under different heads mentioned below and as are reasonably and necessarily incurred by or on behalf of such Insured Person but not exceeding the sum insured for the person in any one period of insurance as mentioned in the Schedule hereto
  - A. Room, boarding expenses incurred at the hospital / nursing home.
  - B. Nursing expenses.
  - C. Medical Practitioner, Anesthetist, Consultants fees.
  - D. Anesthesia, oxygen, blood, operation theatre charges, surgical appliances, medicine and drugs, diagnostic materials and X-ray, dialysis, chemotherapy, radiotherapy, cost of pacemaker, artificial limbs and cost of organs.

#### 2 DEFINITIONS

2.1 "Domiciliary hospitalisation" means medical treatment for a period exceeding three days for disease/injury which in the normal course would require care and treatment at a hospital/nursing home but is actually taken whilst confined at home in India under any of the following circumstances namely :-

- i) the condition of the patient is such that he/she cannot be removed to Hospital/Nursing Home, or
- ii) the patient cannot be admitted to Hospital/Nursing Home for lack of accommodation therein.

Domiciliary hospitalisation benefits shall be subject to the limit stated in the Schedule attached hereto and shall in no case cover:

- a) expenses incurred for pre and post hospital treatment and
- b) expenses incurred for treatment of any of the following diseases :
  - i. Asthma
  - ii. Bronchitis
  - iii. Chronic nephritis and nephritic syndrome
  - iv. Diarrhea and all types of dysenteries including gastroenteritis
  - v. Diabetes mellitus and insipidus
  - vi. Epilepsy
  - vii. Hypertension
  - viii. Influenza, cough and cold
    - ix. All psychiatric or psychosomatic disorders
    - x. Pyrexia of unknown origin for less than 10 days
    - xi. Tonsillitis and upper respiratory tract infection including laryngitis and pharangitis
  - xii. Arthritis, gout and rheumatism
- 2.2 "Hospitalisation Benefits" mean expenses on hospitalisation for minimum period of 24 hours which are admissible. However, this time limit will not apply for specific treatments i.e. dialysis, chemotherapy, radiotherapy, eye surgery, dental surgery, lithotripsy (kidney stone removal) D & C, tonsillectomy taken in a Hospital / Nursing Home where the Insured Person is discharged on the same day in which case, the treatment will be considered to be taken under hospitalisation benefits.
- 2.3 "Hospital / Nursing Home" means any institution in India established for indoor care and treatment of disease and injury and which
  - (a) is registered either as a Hospital or Nursing Home with the local authorities and is under the supervision of a registered Medical Practitioner, or
  - (b) complies with minimum criteria of
    - i. at least 15 in-patient beds;
    - ii. fully equipped operation theatre of its own where surgical operations are carried out;
    - iii. fully qualified nursing staff under employment round the clock;
    - iv. qualified doctor(s) in-charge round the clock.

(N.B. In class "C" towns, condition of number of beds shall stand reduced to 10)

but shall not include any establishment which is a place of rest, a place for the aged, a place for drug-addicts or a place for alcoholics, a hotel or similar place.

- 2.4 "Maternity Benefits" mean expenses for treatment taken in Hospital / Nursing Home arising from or traceable to pregnancy, childbirth including normal caesarean section. (This is an optional benefit available on payment of additional premium. When benefits under a policy are extended to include maternity benefits exclusion 4.11 in the policy shall stand deleted).
- 2.5 "Medical Practitioner" means a person who holds a degree/diploma of a recognised institution and is registered with the Medical Council in respective states of India. The term Medical Practitioner includes a physician, specialist and surgeon.
- 2.6 "Qualified Nurse" means a person who holds a certificate of a recognised Nursing Council and is employed on recommendation of the attending Medical Practitioner.
- 2.7 "Surgical Operation" means manual and/or operative procedures for correction of deformities and defects, repair of injuries, diagnosis and cure of diseases, relief of suffering and prolongation of life.
- 3 PRE AND POST HOSPITALISATION EXPENSES

#### 3.1 Pre hospitalisation

Relevant medical expenses incurred during a period upto 30 days prior to hospitalisation / domiciliary hospitalisation on disease / injury sustained will be considered as part of claim.

## 3.2 Post hospitalisation

Relevant medical expenses incurred during a period upto 60 days after hospitalisation / domiciliary hospitalisation on disease / injury sustained will be considered as part of claim.

#### 4 EXCLUSIONS

The Company shall not be liable to make payment under this policy in respect of any expenses whatsoever incurred by any Insured Person in connection with or in respect of:

4.1 All diseases/injuries which are pre-existing when the cover incepts for the first time.

- 4.2 Any disease other than those stated in exclusion 4.3 hereunder, contracted by an Insured Person during the first 30 days from the date of commencement of the policy. Provided that the above exclusion shall not apply
  - a) if in the opinion of a panel of Medical Practitioners constituted by the Company for the purpose, the Insured Person could not have known of the existence of the disease or any symptoms or complaints thereof at the time of making the proposal for insurance to the Company; or
  - b) in case of the Insured Person having been covered under this scheme or a group insurance scheme with any of the Insurance Companies in India for a continuous period of preceding 12 months without any break.
- 4.3 During the first year of operation of the insurance cover, expenses on treatment of diseases such as cataract, benign prostatic hypertrophy, hysterectomy or menorrhagia or fibromyoma, hernia, hydrocele, congenital internal diseases, fistula in anus, piles, sinusitis and related disorders are not payable. Provided that the exclusion shall not apply in case of the Insured Person having been covered under this scheme or a group insurance scheme with any of the Insurance Companies in India for a continuous period of preceding 12 months without any break. However, if these diseases are pre-existing at the time of proposal, they will not be covered even during period of subsequent renewals.
- 4.4 Circumcision unless necessary for treatment of a disease not excluded hereinabove or as may be necessitated due to an accident, vaccination or inoculation or change of life or cosmetic or aesthetic treatment of any description, plastic surgery other than as may be necessitated due to an accident or as a part of any illness.
- 4.5 Cost of spectacles, contact lenses and hearing aids.
- 4.6 Dental treatment or surgery of any kind unless requiring hospitalisation.
- 4.7 Convalescence, general debility, 'run-down' condition or rest cure, congenital external disease or defects or anomalies, sterility, venereal disease, intentional self-injury and use of intoxicating drugs/alcohol.
- 4.8 All expenses arising out of any condition, directly or indirectly, caused to or associated with human T-Cell Lymphotropic Virus type III (HTLV III) or Lymphadinopathy Associated Virus (LAV) or the Mutants Derivative or Variations Deficiency Syndrome or any Syndrome or condition of a similar kind commonly referred to as AIDS.
- 4.9 Charges incurred at Hospital or Nursing Home primarily for diagnostic, X-ray or laboratory examinations or other diagnostic studies not consistent with or incidental to the diagnosis and treatment of the positive existence or presence of any ailment, sickness or injury, for which confinement is required at a

Hospital/Nursing Home or at home under domiciliary hospitalisation as defined.

- 4.10 Expenses on vitamins and tonics unless forming part of treatment for disease or injury as certified by the medical practitioner.
- 4.11 Treatment arising from or traceable to pregnancy, childbirth including caesarean section. Voluntary medical termination of pregnancy during the first 12 weeks from the date of conception.
- 4.12 Naturopathy treatment.
- 4.13 Disease or injury directly or indirectly caused by or arising from attributable to war, invasion, act of foreign enemy, warlike operations (whether war be declared or not).
- 4.14 Disease or injury directly or indirectly caused by or contributed to by nuclear weapons/materials.
- 5 CONDITIONS
- 5.1 Any one illness:

Any one illness will mean continuous period of illness and includes relapse within 45 days from the date of last consultation at the Hospital/Nursing Home where treatment was taken. Occurrence of same illness after a lapse of 45 days as stated above will be considered as fresh illness for the purpose of this policy.

- 5.2 Every notice and communication to the Company required by this policy shall be in writing and be addressed to the nearest office of the Company.
- 5.3 Premium payable under this policy shall be paid in advance. No receipt for premium shall be valid except on the official form of the Company signed by a duly authorised official of the Company. Payment of premium and the due observance and fulfillment of the terms, provisions, conditions and endorsements on this policy by the Insured / Insured Person in so far as they relate to anything to be done or complied with by the Insured / Insured Person shall be a condition precedent to any liability of the Company to make any payment under this policy. No waiver of any terms, provisions, conditions and endorsements on this policy shall be valid unless made in writing and signed by an authorised official of the Company.

- 5.4 Upon the happening of any event, which may give rise to a claim under this policy, notice with full particulars shall be sent to the nearest office of the Company within 7 days from the date of hospitalisation.
- 5.5 A claim must be filed within 30 days from the date of discharge from the hospital.
- Note: Waiver of conditions 5.4 and 5.5 hereinabove, may be considered in extreme cases of hardship where it is proved to the satisfaction of the Company that under the circumstances in which the Insured Person was placed it was not possible for him or any other person to give notice or file a claim within the prescribed time limits.
- 5.5 The Insured Person shall obtain and furnish to the Company all original bills, receipts and other documents upon which a claim is based and shall also give the Company such additional information and assistance as the Company may require for dealing with the claim.
- 5.6 Any medical practitioner authorised by the Company shall be allowed to examine the Insured Person in case of any disease or injury requiring hospitalisation when and so often as the same may reasonably be required on behalf of the Company.
- 5.7 The Company shall not be liable to make any payment under this policy in respect of any claim if such claim be in any manner fraudulent or supported by any fraudulent means or device whether by the Insured Person or by any other person acting on his behalf.
- 5.8 If at the time when any claim arises under this policy, there is in existence any other insurance(other than Cancer Insurance Policy in collaboration with Indian Cancer Society) whether it be effected by or on behalf of any Insured Person in respect of whom the claim may have arisen covering the same loss, liability, compensation, cost or expenses, the Company shall not be liable to pay or contribute more than its rateable proportion of any loss, liability, compensation, costs or expenses. The benefits under this policy shall be in excess of the benefits available under Cancer Insurance Policy.
- 5.9 The Policy may be renewed by mutual consent. The Company shall not however be bound to give notice that it is due for renewal and the Company may at any time cancel this policy by sending the Insured 30 days notice by registered letter at the Insured's last known address and in such event the Company shall refund to the Insured a pro rata premium for the unexpired period of insurance. The Company shall, however, remain liable for any claim which may have arisen prior to the date of cancellation. The Insured may at any time cancel this policy and in such event the Company shall allow refund of premium at Company's short period rate only (table given here below), provided no claim has occurred upto the date of cancellation.

#### PERIOD ON RISK

Upto one month Upto three months Upto six months Exceeding six months RATE OF PREMIUM TO BE CHARGED 1/4<sup>th</sup> of the annual rate 1/2th of the annual rate. 3/4<sup>th</sup> of the annual rate. Full annual rate

- 5.10 If any difference or dispute shall arise as to the quantum to be paid under the policy (liability being otherwise admitted) such difference shall be referred to arbitration in accordance with the provisions of the Arbitration and Conciliation Act, 1996 as amended from time to time and for the time being in force. It is clearly agreed and understood that no difference or dispute shall be referable to arbitration as herein before provided if the Company has disputed or not accepted liability under or in respect of this policy.
- 5.11 If the Company shall disclaim liability to the Insured for any claim hereunder and if the Insured shall not within 12 calendar months from the date of receipt of the notice of such disclaimer notify the Company in writing that he does not accept such disclaimer and intends to recover his claim from the Company then the claim shall for all purposes be deemed to have been abandoned and shall not thereafter be recoverable hereunder.
- 5.12 All medical/surgical treatments under this policy shall have to be taken in India and admissible claims thereof shall be payable in Indian currency.

#### 5.13 LOW CLAIM RATIO DISCOUNT (BONUS)

Low claim ratio discount at the following scale will be allowed on the total premium at renewal only depending upon the incurred claims ratio for the entire group insured under any Group Mediclaim Insurance policy for the preceding 3 completed years excluding the year immediately preceding the date of renewal. Where the Group Mediclaim Insurance policy has not been in force for 3 completed years, such shorter period of completed years excluding the year immediately preceding the date of renewal will be taken into account.

Incurred Claims ratio	Discount		
under the Group Policy	%		
Not exceeding 60%	5		
Not exceeding 50%	15		
Not exceeding 40%	25		
Not exceeding 30%	35		
Not exceeding 25%	40		

#### 5.14 HIGH CLAIM RATIO LOADING (MALUS)

The total premium payable at renewal of the group policy will be loaded at the following scale depending upon the incurred claims ratio for the entire group

insured under any Group Mediclaim Insurance policy for the preceding 3 completed years excluding the year immediately preceding the date of renewal. Where the Group Mediclaim policy has not been in force for 3 completed years, such shorter period of completed years excluding the year immediately preceding the date of renewal will be taken into account.

Incurred Claim ratio under the Group Policy	Loading %
Between 80% and 100%	25
Between 101% and 125%	55
Between 126% and 150%	90
Between 151% and 175%	120
Between 176% and 200%	150
Over 200%	Cover to be reviewed

#### Note:

Incurred claim means claims paid plus claims outstanding at the end of the policy period minus the claims outstanding at the beginning of the policy period in respect of the entire group insured under the policy.

- 5.15 Special conditions applicable to Maternity Benefits extension (where applicable):
  - a. These benefits are applicable only if the expenses are incurred in Hospital/Nursing Home as an in-patient.
  - b. A waiting period of 9 months is applicable for payment of any claim relating to normal delivery or caesarean section or abdominal operation for extra uterine pregnancy. The waiting period may be relaxed only in case of delivery, mis-carriage or abortion induced by accident or other medical emergency.
  - c. Claim in respect of delivery for only first two children and/or operations associated therewith will be considered in respect of any one Insured Person covered under the policy or any renewal thereof. Those Insured Persons who are already having two or more living children will not be eligible for this benefit.
  - d. Expenses incurred in connection with voluntary medical termination of pregnancy during the first 12 weeks from the date of conception are not covered.
  - e. Pre-natal and post-natal expenses are not covered unless admitted in Hospital/Nursing Home and treatment is taken there.

- Vaccination, inoculation circumcision or change of life or cosmetic or aesthetic treatment, plastic surgery, unless dental treatment unless requiring hospitalisation necessitated due to accident or as a part of any illness.
- Cost of spectacles, contact lenses, and hearing aids.
- Convalescence, general debility, "run-down" conditions sterility, venereal disease, intentional self-injury use of intoxicants
- Any variation of deficiency syndrome or AIDS.
- Hospital / nursing home charges not consistent with or incidental to the diagnosis and treatment: Vitamins, tonics not forming part of any treatment.
- Any treatment arising from or traceable to pregnancy, child birth including cacaesarean section.
- Voluntary medical termination of pregnancy within first 12 weeks of confinement

:

- Nuclear perils and war group of perils
- Naturopathy treatment.

#### Rating:

Rating of this policy is as per the Group Mediclaim policy framed by General Insurance Corporation of India and approved by Central Government.

In all the cases, where any clarification is required regarding classification of risks or rating etc., the agents have to necessarily contact the Area Office/Service Centre to which they are attached for further guidance.



# Reliance General Insurance Company Limited (Registered Office: 3<sup>rd</sup> floor, Maker Chambers IV, Nariman Point, Mumbai – 400 021)

## RGICL/HL-GMP/Form 4

# GROUP MEDICLAIM INSURANCE POLICY

# Claim form

#### PLEASE ANSWER EVERY QUESTION AND FULLY

1.	Name of the Insured (in whose name the policy is issued)			
2.	Customer ID			
3.	Address of the Insured	Plot	Building	
		No/Door No.	name	
	·	Road		
		Area	· · · · · · · · · · · · · · · · · · ·	
		City	Pin coc	le
		State		
		Phone No.		
		E-mail Id		
4.	<ul><li>a) Name of the insured person (in respect of whom the claim is made)</li><li>b) Relationship to the insured</li></ul>			
	<ul><li>c) Present completed age</li><li>d) Occupation</li></ul>			
5.	Date of injury sustained or	·····		
	disease/illness first detected			
6.	a) Name & address of the attending medical practitioner			
	b) Qualification & telephone no			
	c) Registration no.			
7.	Name & address of the hospital/nursing home/clinic			



8. Date of admission					
9. Date of discharge					
Q					
10. If the claim is for domiciliary	· · · · · · · · · · · · · · · · · · ·				
hospitalisation, please indicate					
a) Date of commencement of	a)				
treatment					
	b)				
1 · · · · · · · · · · · · · · · · · · ·	<i>b)</i>				
treatment					
c) Name & address of	c)				
attending medical					
practitioner					
pructitioner					
d) Telephone no.	d)				
e) Registration no.	e)				
1. Schedule of expenses incurred by the claimant under hospitalisation/domiciliary					
	by bills/receipts, cash memos etc.)				

	Expenses incurred in the hospital	Pre hospitalisation expenses (Rs)	Post hospitalisation expenses (Rs)
Hospitalisation Benefit			
Domiciliary hospitalisation		Not applicable	Not applicable

I have incurred the above expenses for the treatment of the disease / illness / accident referred to here.

In support of the claim, I enclose the following documents (please indicate by 💙 )

- 1. Bill, receipt and discharge certificate card from the hospital.
- 2. Cash Memo from the hospital / chemists(s) supported by proper prescription.
- 3. Receipt and pathological test reports from a pathologist supported by the note from the attending Medical Practitioner / Surgeon demanding such pathological tests.
- 4. Surgeon's certificate stating the nature of operation performed and Surgeon's bill and receipt.
- 5. Attending Doctor's / Consultant's / Specialist's / Anesthetist's bill and receipt and certificate regarding diagnosis.
- 6. In case of domiciliary hospitalisation, receipt from a qualified nurse who attended the patient at his / her residence duly supported by a certificate from attending Medical Practitioner.



- 7. Certificate from the attending Medical practitioner giving reasons for allowing treatment at home.
- 8. Certificate from the attending Medical Practitioner / Surgeon that the patient is fully cured.

I hereby warrant the truth of the foregoing particulars in every respect and I agree that if I have made or shall make any false or untrue statement, suppression or concealment, my right to claim reimbursement of the said expenses shall be absolutely forfeited. I further declare that, in respect of the above treatment, no benefits are admissible under any other Medical Scheme or Insurance.

Dated at \_\_\_\_\_ this day of \_\_\_\_\_ 200 .

Signature of the Claimant